

I had not accepted repeated representations made by Shri Tulmohan Ram. I continued to remain in the Ministry of Foreign Trade for a period of nearly 21 months after the submission of first petition by Shri Tulmohan Ram. If, I had any special interest, as alleged by my friends opposite, this long period of my stay in the Ministry of Foreign Trade, was more than enough to sanction these licences. Often, my friends opposite, have accused me of steam-rolling decisions. No decision to grant the licences was taken by me during the course of roughly two years. Sir, does it show any special interest as alleged or does it show objectivity?

(v) Another point has been made that I over-ruled the CCI&E's suggestion dated 28-8-72 that the case may be defended in a Court of Law if a suite was filed by the parties. This is not correct. CCI has, in fact, repeated in August '72 my own views expressed sometime in May '72 that this case may be contested in a Court of Law based on legal advice, if parties preferred to challenge rejection in a Court.

20 Mr Speaker Sir, it is thus clear that this notice of motion is altogether misconceived and is meant only as another instalment in the unfair campaign of mud-slinging against me. You are the custodian of the rights and privilege of the Members of Parliament and a Member of Parliament who happens to be a Minister, does not forfeit his rights as a Member.

(u) The notice of the motion against me contains allegations and insinuations which are imaginary and which stand contradicted by the contents of the CBI charge-sheet itself, on which the movers of this notice of the motion purport to rely.

(iu) Mr. Speaker Sir, parliamentary procedure is designed to be fair to all concerned and cannot be allowed to be abused for extraneous political and partisan ends, which is what, in my humble opinion, the hon'ble

members who have given notice of this motion are trying to do.

12.35 hrs

PAPERS LAID ON THE TABLE
GUJARAT PANCHAYAT SERVICE RULES,
1974 AND A STATEMENT

THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE
AND IRRIGATION (SHRI SHAH-
NAWAZ KHAN) I beg to lay on
the Table

- (1) A copy of the Gujarat Panchayat Service (Promotions to cadres in State Services) Rules, 1974, published in Notification No KP/207/PR-1069/74-TH in Gujarat Government Gazette dated the 16th September, 1974, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February 1974 issued by the President in relation to the State of Gujarat, together with an explanatory note.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.

[Placed in Library See No LT-8698/74]

UNIVERSITY GRANTS COMMISSION
RULES, 1974 AND ANNUAL REPORT OF
UGC FOR 1972-73

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND
SOCIAL WELFARE AND IN THE
DEPARTMENT OF CULTURE (SHRI
D P YADAV) I beg to lay on the
Table:

- (1) A copy of the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 447(E)